

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-513**  
IB-61/ND/2022

**IN THE MATTER OF:**

Prem Kanta Sharma

**Vs.**

Swion Buillders Pvt. Ltd.

....Applicant

.....Respondent

**SECTION**

U/s 9 IBC

**Order delivered on 15.03.2022**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Ld. Counsel for the applicant appears on behalf of the respondent and seeks permission to withdraw the application with liberty to file a fresh application after the delivery of the demand notice to the Corporate Debtor. Considering the submissions, we permit the applicant to withdraw the application. Accordingly, the application is **dismissed as withdrawn**. However, the liberty is granted to the applicant to file a fresh application after delivery the demand notice under Section 8(1) of the IBC.

- Sol -

**(HEMANT KUMAR SARANGI)**  
**MEMBER (T)**

- Sol -

**(ABNI RANJAN KUMARSINHA)**  
**MEMBER (J)**

Md Saddam